

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Saturday, this the 04<sup>th</sup> day of July, 2020.  
E. Bail No.287/2020.**

Rabbeq Ali, 42/2020,  
S/o.Habip Muhamed,  
Near Rover Arch,  
Perambalur Town,  
Perambalur.

... Petitioner/Accused.

-vs-

Represented by the Sub-Inspector of Police,  
Perambalur P.S.  
Cr.No.724/2020.  
Offence U/S.4(1)(a) r/w 4(1-A), 4(1)(i) TNP Act.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiru.P.Senthilnathan, Advocate for the petitioner and the Public Prosecutor for the State and upon hearing for them, this Court has delivered the following...

**ORDER**


This petition has been filed U/s.439(ii) Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioner submitted that this Court has already granted bail in E.bail.No.31/2020, dated 22.04.2020 with conditions that the petitioner would appear and sign before the Judicial Magistrate Court-I, Perambalur daily once at 10.00 a.m. until further orders and the petitioner is complying the conditions from 08.06.2020 to till date regularly and the petitioner is a business man and he is the sole bread winner of his family and he is taking treatment for B.P. hence the condition may be relaxed totally.

3. The learned Public Prosecutor has stated in his reply that as per the direction of the Court, the petitioner has signed before the Judicial Magistrate Court, Perambalur for the past 26 days from 08.06.2020 to 03.07.2020.

4. On perusal of the records, the petitioner filed a petition for condition relaxation in E.Bail No.31/2020, dated 22.04.2020. The Inspector of Police, Perambalur also given a reply that from 08.06.2020 to 03.07.2020 the petitioner signed before the Judicial Magistrate Court, Perambalur. On careful perusal of order in E.Bail No.31/2020, dated 22.04.2020, the accused released on bail on execution of bond for Rs.10,000/- and he shall surrender before the Court/Magistrate concerned on 04.05.2020 without fail and the Court concerned is at liberty to pass appropriate orders regarding grant of regular bail or otherwise clearly reveals that this Court has not passed any condition in the said bail application. Hence this petition is dismissed.

Pronounced by me and sent through E mail, this the 04<sup>th</sup> day of July, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The Judicial Magistrate No.1, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Perambalur P.S.
4. The Advocate for the petitioner.



**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
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**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Saturday, this the 04<sup>th</sup> day of July, 2020.  
E. Bail No.292/2020.**

Abdhul Kadhar, 41/2020,  
S/o.Abdhul Wahab,  
Middle Street, Labbaikudikkadu Village,  
Kunnam Tk., Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Sub-Inspector of Police,  
Mangalamedu P.S.  
Cr.No.1069/2020.  
Offence U/S.379 IPC r/w 21(1) Mines and Minerals (Development and Regulation)  
Act, 1957.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiruvalargal.M.Sathiyamoorthi and P.Kaviyarasu, Advocates for the petitioner and the Public Prosecutor for the State and upon hearing them, this Court has delivered the following...


**ORDER**

This petition has been filed U/s 439(ii) of Cr.P.C. for modification of conditions.

2. The learned Counsel for the petitioner submitted that the petitioner was already granted bail in E Bail No.276/2020, dated 02.07.2020 with conditions that the petitioner/accused shall executing a bond for Rs.10,000/- with one blood surety and one ordinary surety to the satisfaction of this Court. The blood surety of the petitioner is residing at Chennai and he could not appear before this Court due to Covid-19 therefore, he could not executed blood surety in time. Hence prays to modify the earlier conditions imposed by this Court.

3. The petitioner submission is that the blood surety residing at Chennai, sureties cannot be executed due to Covid-19. Considering the same, the condition is modified as one ordinary surety i.e. blood surety and the remaining conditions are followed as mentioned in E.Bail No.276/2020, dated 02.07.2020.

Pronounced by me through E mail, this the 04<sup>th</sup> day of July, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The Public Prosecutor, Perambalur.
2. The Sub-Inspector of Police, Mangalamedu P.S.
3. The Advocate for the petitioner.

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